

[English]

- (v) **Need to issue No Objection Certificate to State Government of Maharashtra for providing Civic Amenities to hutment dwellers residing on the land belonging to Airport Authority of India**

SHRI MADHUKAR SARPOTDAR (MUMBAI NORTH-WEST): Sir, there are around 65,000 hutments on the land belonging to Airport Authority of India in Mumbai for the last so many years. Since they have not been provided with civic amenities such as light, lavatories, water, cement passage etc., the life of the hutment dwellers has become very miserable. This matter was discussed with concerned authorities on a number of occasions but it has not been resolved so far. The Government of Maharashtra is willing to include them in housing scheme which has been introduced in the city of Mumbai.

The Union Government should take initiative and finalise the housing scheme with State of Maharashtra or alternatively no objection certificate for providing civic amenities to the hutment dwellers may please be granted at the earliest.

- (vi) **Need to relax maximum age limit in the case of educated youths of Punjab in Central Civil Services**

PROF. PREM SINGH CHANDUMAJRA (PATIALA): Sir, I want to raise an important issue regarding age relaxation to educated unemployed youth of Punjab in Central Civil Services. Since last many years the State was ruined due to internal and external disturbances. The concerned State Governments and Central Government gave some assistance and relaxation to different affected sections. Accordingly, educated youth of Jammu and Kashmir and Assam have been given relaxation of nine and six years respectively in Central Services examinations. But in the case of Punjab which remained more disturbed, such relaxation has not been given. Everybody knows that during disturbed period, educational institutions remained closed and even Armed Forces were dumped in Educational institutions. Students were worst affected since 1962 to 1992. The State Government announced five years age relaxation for State services. But the Central Government has not announced such relaxation. Many representations by the State Government and educated youth have been sent to Central Government in this regard.

I would, therefore, request the Central Government to issue orders to provide five years' age relaxation to educated youth of Punjab in all Central Civil Services and other examinations controlled by Government of India.

- (vii) **Need to ban manufacturing and use of endosulfan and other poisonous toxicants in the country**

DR. KRUPASINDHU BHOI (SAMBALPUR): Sir, it is a matter of great concern that a large number of people die and suffer from various effects of poisonous pesticide in the country. The reasons for the suffering of the people

a toxic pesticide which is either banned or severely restricted in a number of countries, is freely available in India. Unfortunately, it is marketed under 48 brand names. The agricultural worker, mostly the plantation workers who are working in the tea gardens are the main victims of these pesticides. It is easily absorbed through the skin, lungs and stomach. According to a press report, there is mounting clinical evidence that endosulfan and other organochlorines tend to act as hormones and are the cause for decrease in quality of semen, sterility in men, increased prostrate and testicular cancer, increased incidence of breast cancer and genetic mutation. According to scientists, it is highly toxic to fish, honey bees and birds.

In the light of the alarming situation, I urge upon the Government to ban the manufacturing and use of endosulfan and other poisonous toxic which are the cause of health hazards for human beings, birds, natural habitants and soil. The Government of India may initiate immediate action in the matter.

15.15 hrs.

VICE-PRESIDENT'S PENSION BILL*

[English]

MR. CHAIRMAN: Now, we shall take up the legislative business. Before I call the Minister to move for the Bill to be taken into consideration, I would like to inform the House that the Business Advisory Committee has decided that the Bill will be taken up and passed without any discussion.

(Interruptions)

[Translation]

SHRI THAWAR CHAND GEHLOT (SHAJAPUR): Sir, I am on point of order.

[English]

SHRI SATYA PAL JAIN (CHANDIGARH): We are not opposing the Bill. ... (Interruptions) Please listen to him.

MR. CHAIRMAN: There is no Motion. What is the point of order?

[Translation]

SHRI THAWAR CHAND GEHLOT: My point of order is under rule 78 of Rules of conduct of business.

MR. CHAIRMAN: What is it?

SHRI THAWAR CHAND GEHLOT: Hon'ble Chairman, the rule 78 provides that none other than the Member/Incharge of the Bill can move the bill. This Bill has been circulated and the Member incharge of this Bill is Shri

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